

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

13.

C.P. (IB)/1072(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **03.04.2024**

NAME OF THE PARTIES:

Kripalsingh Balwant Singh

Soundh & Ors.

Vs.

Tachyon Realty Private Limited

SECTION: 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Sonam Singh i/b Ms. Prachi Wazalwar, Ld. Counsel for the Financial Creditor present but appearance is not given in the appearance sheet/chat box. Mr. Ameya Kulkarni a/w Chittesh Dalmia, Ld. Counsel for the Corporate Debtor present through VC.
2. Ld. Counsel for the Financial Creditor seeks one-week time for mentioning the date of default in respect of transactions of each Petitioner. Time granted as last chance, failing which the CP will be dismissed on the ground of CP being defective and incomplete.
3. List this matter for further consideration on **07.05.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)